

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34195/2014

(Arising out of impugned final judgment and order dated 05/09/2014
in SA No. 679/2010 passed by the High Court Of Judicature at
Allahabad)CHAIRMAN AND MANAGING DIRECTOR ALLAHABAD
BANK AND ORS.

Petitioner(s)

VERSUS

ALLAHABAD BANK STAFF ASSO. AND ORS

Respondent(s)

(with appln. (s) for permission to bring additional facts and
documents on record and interim relief and office report)

Date : 18/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Dhruv Mehta, Sr. Adv.
Mr. Rajesh Kumar, Adv.
Mr. Gaurav Kumar Singh, Adv.
Mr. Rakesh Chaurasiya, Adv.
M/s Mitter & Mitter Co., Adv.

For Respondent(s)

Mr. Anuj Agarwal, Adv.
Mr. Upendra Yogesh, Adv.
Mr. Animesh Upadhyay, Adv.
Mr. Rajiv Ranjan Dwivedi, Adv.UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Till the next date of hearing, the operation of the
Impugned Order shall remain stayed.

Signature Not Verified

Digitally signed by
Usha Rani Bhardwaj
Date: 2014.12.19
12:18:54 IST
Reason:(NEELAM GULATI)
COURT MASTER(SAROJ SAINI)
COURT MASTER